

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 140/RC/2016

Coram:

Shri Gireesh B.Pradhan, Chairperson

Shri A.K.Singhal, Member

Shri A.S.Bakshi, Member

Dr. M.K.Iyer, Member

Date of Order : 29.8.2016

In the matter of

Regulatory Compliance Application for change of name of inter-State transmission licence of GADARWARE (B) Transmission Limited.

And

In the matter of

GADARWARE (B) Transmission Limited
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110 016

.....**Petitioner**

Vs

1. Maharashtra State Electricity Distribution Company Limited (MSEDCL)
Prakashgad, 4th Floor,
Bandra (East), Mumbai-400051

2. M.P. Power Management Company Ltd.
Block No-11, Ground floor,
Shakti Bhawan, Vidhyut Nagar, Rampur,
Jabalpur – 482008, Madhya Pradesh

3. Chhattisgarh State Power State Distribution Co Ltd.
P.O Sunder Nagar, Dangania,
Raipur – 492013, Chhattisgarh

4. Gujarat Urja Vikas Nigam Ltd.
Vidhyut Bhawan, Race Course,
Vadodara – 390007

5. Electricity Department, Govt. of Goa,

Curti-Ponda, Goa – 403401

6. Electricity Department, Dadar and Nagar Haveli,
Administration of Dadar Nagar Haveli, 66kV, Amla Road,
Silvassa - 396230
7. Electricity Department, Administration of Daman & Diu,
Plot No. – 35, OI DC Complex, Near Fire Station, Somnath,
Daman – 96210**Respondents**
1. Chief Executive Officer
REC Transmission Projects Company Limited
12 – 21, Upper Ground Floor, Antriksh Bhawan,
22, KG Marg, New Delhi – 110001
2. Chief Operating Officer, CTU Planning
Power Grid Corporation of India Limited.
Saudamini, Plot no.2, Sector -29,
Gurgaon 122001**Proforma Respondents**

**And
In the matter of**

POWERGRID Parli Transmission Limited
C/o GM I/C (TBCB & RC),
Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-
29, Gurgaon-122 001

ORDER

This Regulatory Compliance application has been filed by the GADARWARE (B) Transmission Limited (hereinafter referred to as 'licensee') for change of name of the company from 'GADARWARE (B) Transmission Limited' to 'POWERGRID Parli Transmission Limited'.

2. By order dated 10.7.2015 in Petition No. 128/TL/2015, GADARWARE (B) Transmission Limited was granted inter-State transmission licence to

establish "Transmission System associated with Gadarwara STPS (2X800 MW) of NTPC (Part-B)" on Build, Own, Operate and Maintain (BOOM) basis, in accordance with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Transmission licence and other related matters) Regulations, 2009.

3. The applicant has submitted that the name of the company has been changed from 'GADARWARE (B) Transmission Limited' to 'POWERGRID Parli Transmission Limited' with effect from 21.7.2015. The certificate dated 21.7.2015 issued by the Registrar of Companies, Delhi has been placed on record under affidavit.

4. We have considered the submission of the applicant and perused documents on record. The petitioner was granted the transmission licence vide order dated 10.7.2015 in Petition No. 128/TL/20/15 and the tariff was adopted vide order dated 23.6.2015 in Petition No. 127/ADP/2015. The name of the company has been changed vide ROC dated 21.7.2015. If the petitioner has entered into any agreement in the name of GADARWARE (B) Transmission Limited in connection with execution of the project including ROW issue and if any delay takes place on account of the change in the name of the company to POWERGRID Parli Transmission Limited, the petitioner shall not be entitled for either change of SCOD or compensation for the delay for the said period.

5. Consequent to issue of certificate by the Registrar of Companies, Delhi, as noted above, we direct that the name of the licensee be changed from 'GADARWARE (B) Transmission Limited' to 'POWERGRID Parli Transmission Limited' in the Commission's records.

6. A copy of this order be sent to the Central Government in Ministry of Power, Central Electricity Authority and Power Grid Corporation of India Ltd (CTU) in terms of sub-section (7) of Section 15 of the Electricity Act, 2003 for their information and record.

7. We direct that necessary endorsement be made on the licence issued to the applicant with regard to change of name of the licensee. Except the name, there shall not be any change in the terms and conditions of the licence.

8. The petition stands disposed of accordingly.

sd/-	sd/-	sd/-	sd/-
(Dr. M.K.Iyer)	(A.S. Bakshi)	(A.K. Singhal)	(Gireesh B. Pradhan)
Member	Member	Member	Chairperson